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Export obligations of Companies

348. SHRI DIPEN GHOSH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that many companies are exporting other peoples' items to meet their export obligation;

(b) whether Government are aware that a company had recently exported an Elephant' to meet its export obligation; and

(c) if so, what steps Government have taken to ensure that companies export their own manufactured goods for which they got the licences?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (c) In case of import of Capital Goods with export obligation, it is necessary that the goods exported are manufactured using the Capital Goods allowed for import. In case of obligation against licences providing for import of inputs for export production, it is necessary that the goods exported are manufactured by the licensee when he is a manufacturer-exporter. In case the licencee is a Merchant Exporter, he is allowed the facility of getting the goods manufactured from his supporting manufacturers for fulfilment of his export obligation.

(b) Export of Elephants is neither allowed nor has any permission been given, for its export during the last three years.

Export of Bulbs by M/s. Philips (India) Ltd.

349. SHRI DIPEN GHOSH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that M/s. Philips (India) Ltd. has exported bulbs at the rate of 15 paise per bulb;

(b) if so, what is the foreign exchange earnings thereby; and

(c) at what price the Philips bulbs are sold in India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) to (c) Information is being collected and will be laid on the Table of the House.

Remittances of profits

350. SHRI DIPEN GHOSH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government propose to allow remittances only as percentage of profits earned from the export earnings in foreign exchange; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

Theft of scrap iron during transit from Bokaro Steel- Plant to Durgapur Steel Plant

351. SHRI A. NALLASIVAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) what steps Government have taken to stop theft of scrap iron during transit from Bokaro Steel Plant to Durgapur Steel Plants; and

(b) what are the details of action taken against the persons who have been found involved in such thefts?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) Bokaro Steel Plant does not supply iron scrap to Durgapur Steel Plant. As such there is no question of theft of this material in transit. However, arising out of the past

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incident of police interception of trucks carrying steel melting scrap to Alloy Steel Plant, Durgapur, the registered criminal case is still under investigation by police.

High sale price of Tomato ketchup

352. SHRI VIREN J. SHAH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government are aware that the sale price of tomato ketchup in the market is unreasonably high considered in the light of the price of tomatoes during the tomato season;

(b) whether Government are also aware that all the manufacturers of tomato ketchup charge more or less a similar price, leading to the suspicion that perhaps there is a collusion amongst the manufacturers; and

(c) if the answers to parts (a) and (b) above be in the affirmative, whether Government propose to set up a Bureau to look into the prices of various processed foods like ketchups, jams and sauces on the lines of BICP?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No such analysis has been carried out by the Ministry of Food Processing Industries.

(b) Ministry of Food Processing Industries does not have information about any such collusion amongst the manufacturers of tomato ketchup.

(c) In view of (a) and (b) above, question does not arise.

Effluent discharged by Bokaro Steel Plant into Damodar river

353. SHRI A. NALLASIVAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the authorities of Bokaro Steel Plant have at any time measured

the quantum of trace metal elements and chemicals like Poly Aromatic Hydrocarbons present in the effluent discharged in the Damodar river;

(b) if so, what are the details thereof and the date of last report in this regard;

(c) which are the agencies entrusted by the Plant authorities to do such work; and

(d) what are the reasons for not entrusting the work to any of the National Laboratories situated in Bihar?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW JUSTICE AND (SHRI DINESH GOSWAMI): (a) Bokaro Steel Plant is monitoring the quantum of trace metal elements in effluent discharged. According to the Indian Standard Regulation 2490 of 1976 agreed to by the Government of Bihar, there is no provision to monitor quantum of Poly Aromatic Hydro Carbons discharged in effluent.

(b) The quantum of trace metals is determined monthly. The details of the last analysis undertaken on 5th July, 1990, are as follows:—

Concentration of Trace Metals in the Effluents

			(mg / t)
		Actual	IS-2490
			Norms
1	Nickel	Less than 0.009	3.0
2	Zinc	0.005	5.0
3	Lead	0.037	0.1
4	Copper	0.019	3.0
5	Chromium	Less than 0.003	2.0
	(Total)		
6	Hexavalent Less than 0.003		0.1
	C1 .		

Chromium

As can be seen from the above, the quantum of trace metals are all within safe limits.

(c) Bokaro Steel has entrusted the